



NATIONAL COMPANY LAW APPELLATE TRIBUNAL
2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building),
9, C.G.O. Complex, Lodhi Road, New Delhi – 110003.
Website: <https://nclat.nic.in/>

Proactive Disclosure under the Right to Information Act, 2005

(i) The particulars of organization, functions and duties:

The National Company Law Appellate Tribunal (NCLAT) has been constituted under Section 410 of the Companies Act, 2013 for hearing appeals against the orders of National Company Law Tribunal(s) (NCLT), with effect from 1st June, 2016.

NCLAT is also the Appellate Tribunal for hearing appeals against the orders passed by NCLT(s) under Section 61 of the Insolvency and Bankruptcy Code, 2016 (IBC), with effect from 1st December, 2016. NCLAT is also the Appellate Tribunal for hearing appeals against the orders passed by Insolvency and Bankruptcy Board of India under Section 202 and Section 211 of IBC.

NCLAT is also the Appellate Tribunal to hear and dispose of appeals against any direction issued or decision made or order passed by the Competition Commission of India (CCI) – as per the amendment brought to Section 410 of the Companies Act, 2013 by Section 172 of the Finance Act, 2017, with effect from 26th May, 2017.

NCLAT is also the Appellate Tribunal to hear and dispose of appeals against the orders of the National Financial Reporting Authority – as per the amendment brought to Section 410 (a) of the Companies Act, 2013 by Section 83 of the Companies (Amendment) Act, 2017, with effect from 7th May, 2018.

The NCLAT is headed by Chairperson who is a sitting or retired Judge of the Supreme Court of India or a sitting or retired Chief Justice of a High Court.

The present constitution of NCLAT is as follows: -

Chairperson: Hon'ble Mr. Justice Ashok Bhushan, former Judge, Supreme Court of India

Judicial Members	Technical Members
Hon'ble Mr. Justice Rakesh Kumar Jain	Hon'ble Mr. Barun Mitra
Hon'ble Mr. Justice Yogesh Khanna	Hon'ble Mr. Naresh Salecha
Hon'ble Mr. Justice Sharad Kumar Sharma	Hon'ble Mr. Ajai Das Mehrotra
Hon'ble Mr. Justice N. Seshasayee, Member (Judicial)	Hon'ble Mr. Arun Baroka
Hon'ble Mr. Justice Mohammad Faiz Alam Khan, Member (Judicial)	Hon'ble Mr. Indevvar Pandey
	Hon'ble Mr. Jatindranath Swain

JURISDICTION OF THE NCLAT

S.No.	Address	Jurisdiction
1.	National Company Law Appellate Tribunal, Principal Bench, 2 nd & 3 rd Floor of Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex, Lodhi Road, New Delhi-110003.	All States & Union Territories other than those in the jurisdiction of Chennai Bench of the NCLAT.
2.	National Company Law Appellate Tribunal, Chennai Bench, 6 th Floor, Ezhilagam Annex, Chepauk, Chennai-600005.	States of Kerala, Tamil Nadu, Telangana, Andhra Pradesh and Karnataka and Union Territories of Lakshadweep and Puducherry.

(ii) The powers and duties of the officers and employees:

The Hon'ble Chairperson, Hon'ble Members and the Registrar exercise powers and duties as provided in the Companies Act, 2013; the Competition Act, 2002; the Insolvency and Bankruptcy Code, 2016; the National Company Law Appellate Tribunal Rules, 2016 and the other Rules made under the aforementioned Acts/Statutes, which are already in the public domain.

The officers and other employees of the Appellate Tribunal discharge their functions under the general superintendence and control of the Chairperson of the Appellate Tribunal.

(iii) Procedure followed in the decision making process, including channels of supervision and accountability:

The NCLAT is a quasi-judicial body. Decisions are made by the authorities as per the provisions of the Companies Act, 2013; the Competition Act, 2002; the Insolvency and Bankruptcy Code, 2016; the National Company Law Appellate Tribunal Rules, 2016 and the other Rules made under the aforementioned Acts/Statutes, which are already in the public domain.

(iv) Norms set for the discharge of functions:

The functions of the Appellate Tribunal are judicial in nature. The Appellate Tribunal discharges its functions as per the provisions of the Companies Act, 2013; the Competition Act, 2002; the Insolvency and Bankruptcy Code, 2016; the National Company Law Appellate Tribunal Rules, 2016 and the other Rules made under the aforementioned Acts/Statutes, which are already in the public domain.

(v) Rules, regulations, instructions, manuals and records, held by the public authority or under its control or used by its employees for discharging its functions:

- (a) The Companies Act, 2013; the Competition Act, 2002; the Insolvency and Bankruptcy Code, 2016; the National Company Law Appellate Tribunal Rules, 2016 and the other Rules made under the aforementioned Acts/Statutes, which are already in the public domain.
- (b) The Tribunal (Reforms) Act, 2021 and the Rules framed thereunder, which are already in the public domain.
- (c) The National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020 and the National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Staff Car Drivers) Rules, 2020, which are already in the public domain.
- (d) Orders / Circulars / Notices issued by the order of the Hon'ble Chairperson from time to time, which are also uploaded in the public domain on NCLAT's website <https://nclat.nic.in>.
- (e) In respect of administrative matters, the Appellate Tribunal follows the Rules / Regulations / orders issued by the Central Government for its Officers and employees from time to time.

(vi) **Categories of documents that are held by the public authority or under its control:**

The following records/documents are held by the Appellate Tribunal under the overall control of the Registrar, NCLAT: -

- (a) Judicial files pertaining to Appeals and other applications / related documents filed before the Appellate Tribunal;
- (b) Administrative Files relating to Administrative and Accounts matters.

(vii) **The particulars of any arrangement that exists for consultation with, or representation by, the members of the public in relation to the formulation of its policy or implementation thereof:**

The NCLAT is a quasi-judicial body and functions as per the provisions of the Companies Act, 2013; the Competition Act, 2002; the Insolvency and Bankruptcy Code, 2016; the National Company Law Appellate Tribunal Rules, 2016 and the other Rules made under the aforementioned Acts/Statutes, which are already in the public domain. There is no arrangement in these Acts/Statutes to solicit the views of the members of the public in relation to the formulation of policies or implementation thereof.

(viii) **A statement of the boards, councils, committees and other bodies consisting of two or more persons constituted as its part or for the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public, or the minutes of such meetings are accessible for public:**

No such boards, councils, committees etc. are constituted.

(ix) **A directory of officers and employees:**

(A) Principal Bench

S. No.	Name and Designation	Telephone	E-mail
1.	Hon'ble Mr. Justice Ashok Bhushan, Chairperson (Office of Chairperson)	24306810	chairperson-nclat@nclat.gov.in
2.	Hon'ble Mr. Justice Rakesh Kumar Jain, Member (Judicial)	24306817	
3.	Hon'ble Mr. Justice Yogesh Khanna	24306822	
4.	Hon'ble Mr. Justice N. Seshasayee, Member (Judicial)	24306824	
5.	Hon'ble Mr. Justice Mohammad Faiz Alam Khan, Member (Judicial)	24306890	
6.	Hon'ble Mr. Barun Mitra, Member (Technical)	24306828	
7.	Hon'ble Mr. Naresh Salecha, Member (Technical)	24306816	
8.	Hon'ble Mr. Ajai Das Mehrotra, Member (Technical)	24306837	
9.	Hon'ble Mr. Arun Baroka, Member (Technical)	24306821	
10.	Hon'ble Mr. Indevar Pandey	24306832	
11.	Shri Sunit Chandra, Registrar	24306834	registrar-nclat@nic.in
12.	Sh. Ghanshyam Bansal, Financial Adviser	24306841	bansal.ghanshyam@nclat.gov.in
13.	Ms. Saudamini Singh, Deputy Registrar	2406842	deputyregistrar-nclat@nic.in
14.	Sh. Brajesh Kumar, Assistant Registrar	24306840	asst.registrar@nclat.gov.in
15.	Sh. Prateek Garg, Administrative Officer	24306829	prateekg.77@gov.in
16.	Smt. Neelam Nain, Assistant	24306812	neelam.nain@nclat.nic.in

(B) Chennai Bench

S. No.	Name and Designation	Telephone	E-mail
1.	Hon'ble Mr. Justice Sharad Kumar Sharma	044-2888 0441	
2.	Hon'ble Mr. Jatindranath Swain	044-2888 0462	
3.	Joint Registrar	044-28880461	jtregistrar.chennai@nclat.gov.in
4.	Shri A.W. Farhath Faraz, Administrative Officer		adminofficer.chn@nclat.gov.in
5.	Shri Muhammed Shafi, Court Officer		courtofficer1.chn@nclat.gov.in
6.	Registry (Filing)	044-28800500	

(x) The monthly remuneration received by the officers and employees, including the system of compensation as provided in its regulations:

(a) Monthly remuneration

(i) In respect of the officers and staff members of NCLAT:

S. No.	Name of Post	Pay Level
1.	Chairperson	Level 18
2.	Judicial Member	Level 17
3.	Technical Member	Level 17
4.	Registrar	Level 14
5.	Joint Registrar	Level 13
6.	Financial Adviser	Level 13
7.	Deputy Registrar	Level 12
8.	Assistant Registrar	Level 11
9.	Principal Private Secretary	Level 11
10.	Accounts Officer	Level 9
11.	Programmer	Level 9
12.	Private Secretary	Level 8
13.	Administrative Officer	Level 8

14.	Court Officer	Level 8
15.	Assistant Programmer	Level 7
16.	Senior Legal Assistant	Level 7
17.	Assistant	Level 6
18.	Library and Information Assistant	Level 6
19.	Junior Legal Assistant	Level 6
20.	Sr. Accountant / Accountant	Level 6 / Level 5
21.	Stenographer Grade III	Level 4
22.	Upper Division Clerk	Level 4
23.	Cashier	Level 4
24.	Record Assistant	Level 4
25.	Staff Car Driver	Level 2
26.	Multi-Tasking Staff	Level 1
27.	Library Attendant	Level 1

(ii) In respect of Officers and staff of erstwhile Competition Appellate Tribunal stand transferred to NCLAT:

S. No.	Name of Post	Pay Level
1.	Stenographer Grade II (PA)	Level 6
2.	Stenographer Grade III	Level 4
3.	Lower Division Clerk	Level 2
4.	Staff Car Driver	Level 2
5.	Multi-Tasking Staff	Level 1

(b) System of compensation

The Tribunal (Conditions of Service) Rules, 2021

[Tribunal \(Conditions of Service\) Rules - 2021](#)

The National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020

[Recruitment Rules - Officer and other Employees](#)

The National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Staff Car Drivers) Rules, 2020

[Recruitment Rules - Staff Car Drivers](#)

(c) In respect of Contractual employees:

S. No.	Name of Post	Fixed Monthly Remuneration
1.	Law-cum-Research Assistant	₹ 60,000/- to ₹ 65,000/-

(d) In respect of Outsourced employees:

S. No.	Name of Post	Fixed Monthly Remuneration
1.	Assistant Registrar	₹ 59,400/-
2.	Administrative Officer	₹ 55,080/-
3.	Court Officer	₹ 54,000/- to ₹ 60,480/-
4.	Sr. PS / PS	₹ 42,000/- to ₹ 60,480/-
5.	Sr. Assistant	₹ 60,480/-
6.	Assistant Programmer / Programmer	₹ 37,800/- to ₹ 57,240/-
7.	Assistant /UDC/Asstt.-cum-Steno.	₹ 32,400/- to ₹ 49,680/-
8.	Sr. PA / PA / Stenographer	₹ 35,640/- to ₹ 44,280/-

9.	Protocol Officer	₹ 43,200/- to ₹ 58,320/-
10.	Assistant Protocol Officer	₹ 44,280/-
11.	Library & Information Assistant	₹ 45,360/-
12.	Driver	As per wage rates notified by Govt. of NCT of Delhi from time to time
13.	Security Guard	As per wage rates notified by Directorate General of Resettlement, Ministry of Defence from time to time
14.	M.T.S.	As per wage rates notified by Govt. of NCT of Delhi from time to time
15.	Housekeeping staff	As per wage rates notified by Govt. of NCT of Delhi from time to time

(xi) The Budget allocated to each agency including particulars of all plans, proposed expenditures and reports on disbursements made:

Budget allocated for FY 2025-2026

NATIONAL COMPANY LAW APPELLATE TRIBUNAL		
Details of Establishment Expenditure - Object Head Wise		
S.NO	OBJECT HEAD	ACTUAL ALLOCATION UNDER BE 2025-26
1	Salaries	3,83,39,000.00
2	Rewards	3,00,000.00
3	Medical Treatment	12,00,000.00
4	Allowances	3,50,00,000.00
5	Leave Travel Concession	12,00,000.00
6	Training Expenses	50,000.00
7	Domestic Travel Expenses	25,00,000.00
8	Foreign Travel Expenses	20,00,000.00
9	Office Expenses	9,00,00,000.00
10	Rent, Rates and Taxes	22,00,00,000.00
11	Printing and Publication	6,00,000.00
12	Digital Equipment	18,00,000.00
13	Material and Supplies	10,00,000.00
14	Fuels and Lubricants	30,00,000.00
15	Advertising and Publicity	1,00,000.00
16	Professional Services	2,90,00,000.00
17	Repair & Maintenance	1,00,00,000.00
18	Other Revenue Expenditure	3,00,000.00
19	Motor Vehicles	1,00,000.00
20	Machinery and Equipment	10,00,000.00
21	Information, Computer telecommunication equipment	50,00,000.00
22	Furniture & Fixtures	8,00,000.00
23	Other fixed Assets	6,00,000.00
Grand Total		44,38,89,000

- (xii) **The manner of execution of subsidy programmes including the amounts allocated and the details of beneficiaries of such programmes:**

Not Applicable

- (xiii) **Particulars of recipients of concessions, permits or authorizations granted by the public authority:**

Not Applicable

- (xiv) **Details in respect of the information, available to or held by the public authority, reduced in an electronic form:**

The National Company Law Appellate Tribunal (NCLAT) has its own website <https://nclat.nic.in> where particulars of the organization, functions, jurisdiction of the benches, names of the Hon'ble Chairperson, Hon'ble Judicial Members, Hon'ble Technical Members and other Senior Officers, Cause List, Daily Orders, Judgements, SOPs / Notices / Circulars etc. are available.

Further, the link to E-filing portal and Display Board are also available on the said website <https://nclat.nic.in>

- (xv) **The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room, if maintained for public use:**

The Citizens can obtain information either from the website (<https://nclat.nic.in>) of the National Company Law Appellate Tribunal or through the Filing Counter of the NCLAT (011-24306862) at 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex, Lodhi Road, New Delhi within working hours on any working day. No Library/reading room is being maintained for public use.

(xvi) **The names, designations and other particulars of the Public Information Officers:**

<u>Central Public Information Officer</u>		
1.	NCLAT Principal Bench at New Delhi	Shri Brajesh Kumar, Assistant Registrar, National Company Law Appellate Tribunal, 2 nd & 3 rd Floor, Mahanagar Doorsanchar Sadan (MTNL Building), 9, CGO Complex, Lodhi Road, New Delhi- 110003 (Near Scope Complex) Telephone No. 24306840 Email: asst.registrar@nclat.gov.in
2.	NCLAT Chennai Bench at Chennai	Mr. A.W. Farhath Faraz, Administrative Officer, National Company Law Appellate Tribunal, 6th Floor, Ezhilagam Annex, Chepauk, Chennai – 600005. Telephone No. 044-28880461 Email: adminofficer.chn@nclat.gov.in

<u>First Appellate Authority</u>
Shri Sunit Chandra, Registrar, National Company Law Appellate Tribunal, 2 nd & 3 rd Floor, Mahanagar Doorsanchar Sadan (MTNL Building), 9, CGO Complex, Lodhi Road, New Delhi- 110003 (Near Scope Complex) Telephone No. 24306834 Email: registrar-nclat@nic.in

(xvii) Such other information as may be prescribed:

(A) Receipt & disposal of RTI applications and 1st appeals:

RTI Annual Return Information System

Quarterly Return Form

Public Authority : National Company Law Appellate Tribunal

Quarter : 1st Quarter (April-June)2024-2025

* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Progress during Quarter				
			Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied	
Requests	4	1	16	8	2	9	
First Appeals	1	N/A	4	N/A	0	4	
		Total no. Of CAPIOs designated	6	Total no. Of CPIOs designated	1	Total no. Of AAs designated	1

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
250	0	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	2	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	https://nclat.nic.in/sites/default/files/2024-05/Proactive%20Disclosure%20under%20Section
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2024-05-08
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	

RTI Annual Return Information System

Quarterly Return Form

Public Authority : National Company Law Appellate Tribunal

Quarter : 2nd Quarter (July-Sept)2024-2025

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected.	Decisions Where requests/appeals replied
Requests	2	4	17	6	0	15
First Appeals	1	N/A	1	N/A	0	1
Total no. Of CAPIOs designated			6	Total no. Of CPIOs designated		1
				Total no. Of AAs designated		1

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
160	0	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	https://nclat.nic.in/sites/default/files/2024-10/Proactive%20Disclosure%20under%20S
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2024-10-04
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	

RTI Annual Return Information System

Quarterly Return Form

Public Authority : National Company Law Appellate Tribunal

Quarter : 3rd Quarter (Oct-Dec)2024-2025

* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Progress during Quarter			
			Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2	4	10	4	0	12
First Appeals	1	N/A	0	N/A	0	1
Total no. Of CAPIOs designated			6	Total no. Of CPIOs designated		2
						Total no. Of AAs designated
						1

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
100	0	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	https://nclat.nic.in/sites/default/files/2024-10/Proactive%20Disclosure%20under%20S
B. Last Date of updating of Mandatory disclosure under Section 4(1)(b)	2024-10-04
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	https://dsscic.nic.in/question/auditor-transparency-viewing-report-pa-wise?year=2024
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	2024-09-26

RTI Annual Return Information System

Quarterly Return Form

Public Authority : National Company Law Appellate Tribunal

Quarter : 4th Quarter (Jan-Mar)2024-2025

* Block I (Details about the requests and appeals)

Progress during Quarter						
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	0	10	25	12	2	15
First Appeals	0	N/A	1	N/A	0	0
Total no. Of CAPIOs designated			6	Total no. Of CPIOs designated		2
						Total no. Of AAs designated
						1

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
220	0	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	2	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	https://nclat.nic.in/sites/default/files/2024-10/Proactive%20Disclosure%20under%20S
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2024-10-04
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	https://dsscic.nic.in/question/auditor-transparency-viewing-report-pa-wise?year=2024
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	2024-09-26

(B) CAG & PAC Paras:

7 Audit Paras	Replies to these said Audit Paras were furnished on 23.09.2024. Further, Communication from O/o CAG is still awaited.
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(C) Foreign Tours during the current year and last two years:

F.Y. 2021-22 Nil

F.Y. 2022-23 Nil

F.Y. 2023-24

Name and Designation of the Officer	Place of visit	Purpose	Period of visit
Hon'ble Justice Shri Ashok Bhushan, Chairperson, NCLAT	Singapore	To attend the ICAI International Convention on Insolvency Resolution "RESOLVE-2023"	4 th to 5 th August, 2023

F.Y. 2024-25 Nil

(D) Disciplinary action pending or contemplated against the employees during the years 2023-24 and 2024-25:

Nil

(xviii) **Disclaimer**

All efforts have been made to give accurate information. However, possibilities of errors cannot be ruled out. National Company Law Appellate Tribunal will welcome any feedback. National Company Law Appellate Tribunal shall not be responsible for any unintentional errors in the contents of the site.